

(b) The reason are inadequate compression and transportation facilities to utilise associated gas (which gas is produced because of our need for crude oil) and the simultaneous existance of demand for gas, which is met by production of free gas.

Infiltration from Bangladesh

2509. SHRI NAWAL KISHORE RAI:
SHRICHUNCHUN PRASAD
YADAV:
SHRI SYED SHABUDDIN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have made a study of the impact of foreign infiltration in the border districts from Bangladesh and the dispersal of the illegal immigrants to other parts of the country;

(b) if so, the precise areas of deficiency identified in checking the continuous illegal Bangla influx;

(c) the measures taken/proposed to be taken to remove these deficiencies; and

(d) the number of illegal immigrants apprehended by the security forces on the Indo-Bangladesh border, sector-wise during 1991 and 1992 so far with the number of such immigrants pushed back into Bangladesh and those handed over to local authorities for action in accordance with the law?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b). The problem of infiltration has been receiving attention of the

Government. Long and porous nature of the border with Bangladesh as also ethnic similarity of population in villages extending right upto zero line are the main factors responsible for large-scale influx.

(c) Necessary measures have been taken to deal with the problem. These include:-

(1) Surveillance of the Indo-Bangladesh Border by the Border Security Force.

(2) Introduction of the scheme to issue identity cards in the States of Assam, Mizoram and Tripura;

(3) Speeding up the project to construct roads and fence along sensitive stretches of Indo-Bangladesh border;

(4) Sanction of the schemes of Prevention of Infiltration of Foreigners (PIF) and Mobile Task Force in the affected States;

(5) Restricting the powers delegated to the State Governments and Union Territory Administrations to accord extension of the stay of Bangladeshi nationals;

(6) Issue of Instructions to the Indian High Commissioner in Bangladesh to carry out stricter scrutiny of applications of visas;

(7) Issue of instructions to the State Governments to use provisions of the Foreigners Act to require certain category of persons to report about foreigners; and

(8) Issue of instructions to the State Governments to launch a drive to detect Bangladeshi national illegally stay in India and to take action against them as per law.

(d) The sector-wise information is given below:

State	Total Bangladeshi infiltrators apprehended		Pushed back			Handed over to counter part		Handed over to local authorities	
	1991	1992 (upto May)	1991	1992 (upto May)	1991	1992 (upto May)	1991	1992 (upto May)	
1	2	3	4	5	6	7	8	9	
W/Bengal	57034	13914	47600	4382	5414	8274	4020	1258	
Assam	267	78	21	22	2	18	244	38	
Meghalaya	144	37	2	-	9	8	133	29	
Mizoram	-	41	-	41	-	-	-	-	
Tripura	2030	681	28	-	565	370	1437	311	